Subject: Procedure for availing Transport and Marketing Assistance (TMA) on Specified Agriculture Products- claims to be made on per kilogram basis for the shipments by air regarding.

Consequent upon issuance of Notification No. 17/3/2018-EP (Agri. IV) dated 27.04.2020 by Department of Commerce and in exercise of the powers conferred under Paragraph 2.04 of the Handbook of Procedures (2015-20) as amended, Director General of Foreign Trade hereby makes the following amendment(s) in Chapter 7(A) of "Handbook of Procedures", with immediate effect:

1. Department of Commerce's Notification No.17/3/2018-EP (Agri IV) dated 27.04.2020 is added in Appendix -7(A)A.

2. In para 7A.03(f), the following shall be inserted after the first sentence:

"However, for the fresh applications made on or after 28th April, 2020, in case of shipment by air, claims should be made in the multiple of Kilograms, ignoring any fraction thereof. Applications submitted before 28th April, 2020 cannot be modified from per ton basis to per kilogram basis."

3. Point (xi) of Instructions/Guidelines at ANF7(A)A should be amended to read as follows:

"Assistance for products exported by air would be based on per kilogram freight charges on net weight of the export cargo, calculated on the full kilogram basis, ignoring any fraction thereof."

4. Column (15) of para 6(b) of PART B of ANF7(A)A and Column (15) of para 6(b) of Annexure(A) to ANF7(A)A are deleted.

5. Point (ix) of para 2 (Declaration/Undertakings) of PART B of ANF7(A)A and Point (xii) of para 3 of Annexure(A) to ANF 7(A)A should be amended to read as follows:

"The claim is made only for Full Container Loads (FCLs) Twenty-foot Equivalent Unit (TEU) containers or forty feet containers equivalent of two TEUs in case of shipment by sea and in the multiple of kilograms (ignoring any fraction thereof) in case of shipment by air."
Effect of the Public Notice: Assistance for products exported by air would be based on per kilogram basis instead of per ton. Annexure 3 to the Notification No. 17/3/2018-EP (Agri. IV) dated 27th February, 2019 has been replaced indicating the differential rate of assistance on per kilogram basis for the products exported by air.

(Amit Yadav)
Director General of Foreign Trade
Ex-Officio Additional Secretary to Government of India
Email: dgft@nic.in

[Issued from File No.01/92/180/01/AM-20/PC- VI]
नई दिल्ली, वैशाख, 7, 1942

बाणिज्य एवं उद्योग मंत्रालय
(बाणिज्य विभाग)

सं. 112] 新 delhi, Monday, April 27, 2020/VAISAKHA 7, 1942
No. 112] NEW DELHI, MONDAY, APRIL 27, 2020/VAISAKHA 7, 1942

नई दिल्ली, 27 अप्रैल, 2019

मं. 17/3/2018-ई (एप्री IV)।--केन्द्र सरकार ने निर्दिष्ट कः उत्पादों के लिए परिवहन और विभाग
महायान (7MA) नामक एक योजना अभियुक्ता मार्ग 17/3/2018-EP (Agri.IV) दिनांक 27.02.2019 द्वारा
शुरू की थी। अभियुक्ता मार्ग 17/3/2018-EP (Agri. IV) दिनांक 06.06.2019 द्वारा इस योजना मे संशोधन
किया गया। मार्गार्थ में, निरस्त्रबिंदुत विश्लेषण अनुमान, और संशोधन करने का निर्देश दिया गया है।

2. विभाग 6 (5) को निरस्त्रविभाजन के साथ प्रथमवार्ता किया जाए।

"(3) हमारी भारत द्वारा निर्वाचन किया जाने वाले उत्पादों के लिए महायान की गणना, निर्वाचन कार्यों के नुकत वजन पर
प्रति किलोग्राम भारत शुल्क के आधार पर, जिसी भी अग्नि की अंतर्भूत करने हुए, पूरी किलोग्राम आधार पर की
जाएगी।"

3. निरस्त्रविभाजन को सरकारी विभाग की आदेश के अनुसार किया जाएगा।

अनुसंधान (3)

टीएमए के तहत महायान की अन्तर दर (रासियान भौतिक स्तर पर)

<table>
<thead>
<tr>
<th>क्षेत्र</th>
<th>प्रति टीयू राशि (सामयिक)</th>
<th>प्रति टीयू राशि (सामयिक)</th>
<th>विशेष</th>
<th>प्रति किलोग्राम राशि</th>
</tr>
</thead>
<tbody>
<tr>
<td>गुलाबी अतिरिक्त</td>
<td>11200</td>
<td>19600</td>
<td>0.84</td>
<td></td>
</tr>
<tr>
<td>पीली अतिरिक्त</td>
<td>11200</td>
<td>21000</td>
<td>0.84</td>
<td></td>
</tr>
</tbody>
</table>
4. The above modifications will be applicable only for the fresh applications, submitted after the date of this notification. The applications already submitted cannot be modified.

Department of Commerce

New Delhi, the 27th April, 2020

No. 17/3/2018-EP (Agri.IV)—The Central Government had introduced a Scheme titled Transport and Marketing Assistance (TMA) for Specified Agriculture Products vide Notification No. 17/3/2018-EP (Agri.IV) dated 27.02.2019. The Scheme was further amended vide Notification No. 17/3/2018-EP (Agri.IV) dated 06.06.2019. It has been decided to further amend the Scheme, as indicated below:

2. Clause 6 (g) shall be substituted with the following:

"(g) Assistance for products exported by air would be based on per kilogram freight charges on net weight of the export cargo, calculated on full kilogram basis, ignoring any fraction thereof."

3. Annexure (3) shall be substituted with the following:

ANNEXURE (3)

Differential rate of assistance under TMA (Amount in Indian Rupees)

<table>
<thead>
<tr>
<th>Region</th>
<th>Amount Per TEU (Normal)</th>
<th>Amount Per TEU (Reefer)</th>
<th>By Air Amount per kilogram</th>
</tr>
</thead>
<tbody>
<tr>
<td>West Africa</td>
<td>11200</td>
<td>19600</td>
<td>0.84</td>
</tr>
<tr>
<td>East Africa</td>
<td>11200</td>
<td>21000</td>
<td>0.84</td>
</tr>
<tr>
<td>EU</td>
<td>9800</td>
<td>21000</td>
<td>1.12</td>
</tr>
<tr>
<td>Gulf</td>
<td>9400</td>
<td>14000</td>
<td>0.70</td>
</tr>
<tr>
<td>North America</td>
<td>21000</td>
<td>28700</td>
<td>2.80</td>
</tr>
<tr>
<td>ASEAN</td>
<td>5600</td>
<td>12600</td>
<td>0.70</td>
</tr>
<tr>
<td>Russia &amp; CIS</td>
<td>12600</td>
<td>22400</td>
<td>0.70</td>
</tr>
<tr>
<td>Far East</td>
<td>8400</td>
<td>17250</td>
<td>0.84</td>
</tr>
<tr>
<td>Oceania</td>
<td>16800</td>
<td>24500</td>
<td>2.80</td>
</tr>
<tr>
<td>China</td>
<td>6</td>
<td>12600</td>
<td>0.84</td>
</tr>
<tr>
<td>South America</td>
<td>23600</td>
<td>31500</td>
<td>3.50</td>
</tr>
</tbody>
</table>

4. The above modifications will be applicable only for the fresh applications, submitted after the date of this notification. The applications already submitted cannot be modified.